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**(2012) 09 P&H CK 0334**

**High Court Of Punjab And Haryana At Chandigarh**

**Case No:** FAO No. 1958 of 1999 (O and M)

| | | |
|---|---|---|
| Hukam Chand Sharma | | APPELLANT |
| | Vs | |
| Deputy Commissioner-cum-Presiding Officer, Election Tribunal, Bathinda and Others | | RESPONDENT |

**Date of Decision:** Sept. 14, 2012

**Hon'ble Judges:** Jasbir Singh, Acting C.J.

**Bench:** Single Bench

**Advocate:** S.K. Sandhir, for the Appellant;

**Judgement**

Jasbir Singh, Acting Chief Justice

1. In this appeal the appellant has laid challenge to an election of Municipal Councillor, Ward No. 3, Municipal Council, Bathinda, result of which was declared on 12.2.1998. Counsel for the appellant states that with the passage of time, this appeal has become infructuous.

2. Disposed of accordingly.